# GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

### Rajya Sabha

## **UNSTARRED QUESTION NO. : 835**

### **TO BE ANSWERED ON THE 28th July 2025**

#### **TECHNICAL GLITCHES REPORTED BY VARIOUS AIRLINES**

#### 835. SHRI C. VE. SHANMUGAM

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether the number of technical glitches reported by airlines has decreased during the last three years across the country and if so, the details thereof;
- (b) the details of the primary causes identified for these technical glitches along with the measures implemented to address the said causes; and
- (c) the steps taken by the Directorate General of Civil Aviation (DGCA) to monitor and ensure compliance with safety standards by airlines?

#### **ANSWER**

# Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): The number of technical glitches reported by airlines has decreased by approximately 6 % in 2024 compared to 2023. The number of technical glitches reported during last three years is as follows:

Year	No. of technical glitches
2023	
	448
2024	
	421

- (b): During operations, an aircraft may experience technical faults due to malfunctioning of components/ equipment fitted on the aircraft which require rectification action by the airlines for continued safe, efficient and reliable air transport service. These technical snags/occurrence are reported by the flight crew on receiving an aural/ visual warning in the cockpit or an indication of an inoperative/ faulty system or while experiencing difficulty in handling/ operating the aircraft. These snags are recorded by the flight crew in the Flight Report Book of the aircraft and after completion of the flight which is examined by a duly qualified and type-rated Aircraft Maintenance Engineer (AME), as per the procedure laid down in the Manufacturer's Aircraft Maintenance Manual (AMM)/ Trouble Shooting Manual. The snag is thereafter rectified as per the procedure in the AMM and may involve replacement of components, testing, servicing satisfactory rectification, the aircraft is released for service and an entry to this effect is made in the Flight Report Book.
- (c): Directorate General of Civil Aviation (DGCA) ensures the compliance of airlines with all safety and maintenance standards through the mechanism of conducting surveillance, spot check, night surveillance etc. of the airlines and its personnel. The observations / findings made during surveillance, spot check and night surveillance are provided to the airlines for taking corrective action. In case of violation, DGCA takes enforcement action in accordance with laid down procedures which may consist of warning, suspension, cancellation including imposition of financial penalty to the airlines/ personnel.

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